

Laws on certain subjects relating to SCs/STs dealt with by the Ministry of Social Justice and Empowerment.

Under Section 6 of the constitution (65th Amendment) Act, 1990, the Reports of Commission alongwith Action Taken Memorandum are to be laid on the table of both Houses of Parliament.

The National Commission for SCs/STs has so far submitted 4 Reports and a Special Report to the Government. First, Second and a Special report of the Commission have already been laid on the table of both Houses alongwith Action Taken Memoranda. The process of preparing Action Taken Memorandum on the recommendations of Commission in its Third and Fourth Report is going on and as soon as the process is complete the Action Taken Memorandum will be laid on the table of both Houses.

[English]

North-Eastern States

435. SHRI BHIM DAHAL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of present status of the Central agencies concerning the promotion of agriculture, trade and industries with their financial involvement to each of the North-Eastern States, including Sikkim;

(b) the scheme-wise financial programmes formulated for each State by the Central agencies during 1998-99; and

(c) the progress made so far in this regard; State-wise?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) Information is being collected and will be laid on the Table of the House.

ISI Agents

436. SHRI RAMKRISHNA BABA PATIL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether ISI agents are infiltrating in the country in the garb of Afغانis;

(b) if so, the number of such ISI agents identified so far;

(c) whether the Government have taken action against these ISI agents as per the International Law;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K.

ADVANI) : (a) It is not correct to say that ISI agents are infiltrated in the country in the garb of Afغانis. However, a large number of Afghan mercenaries were inducted in Kashmir Valley at the behest of Pak ISI/PAK intelligence agencies for terrorist activities.

(b) Number of Afغانis Identified during 1991 to 1998 is 85.

(c) to (e) ISI agents/Afghan mercenaries arrested are dealt with under the relevant laws.

Opening of CGHS Dispensary in Chandigarh

437. SHRI SATYA PAL JAIN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have taken any decision for opening of CGHS dispensary in the Union Territory of Chandigarh;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the time by which this dispensary is likely to be started?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) A proposal to open a CGHS dispensary in Chandigarh has been included in the Annual Plan, 1998-99.

(b) and (c) Expansion of CGHS requires augmentation of staff. A committee is presently conducting a work study of the existing CGHS dispensaries upon which interalia plans for further expansion of CGHS dispensaries depend.

Special Audit Team for Freedom Fighters

438. SHRI BIR SINGH MAHATO :

SHRI BHUPINDER SINGH HOODA :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the non-official members of Special Audit Team has expressed their disagreement on the reviewed cases considered for Swatantrata Sainik Samman Pension;

(b) If so, the reasons therefor; and

(c) the steps taken to expedite sanctioning of the remaining cases of pension?

THE MINISTER OF HOME AFFAIRS (SHRI L.K.